

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3892
ANSWERED ON:22.08.2003
GUIDELINES FOR PURCHASE OF COMPUTER
ADHI SANKAR

Will the Minister of FINANCE be pleased to state:

- (a) whether the competent authority issued an office memorandum during December, 1998 on purchase of computer systems by Government departments;
- (b) if so, whether the competent authority is aware that DGS&D has finalised generalised specifications for personal computers and initiated the process of concluding rate contract;
- (c) if so, the details thereof;
- (d) if so, the time by which a final decision is likely to be taken in this regard?
- (e) if so, the details including the year from which the rate contract will be applicable for purchase of personal computer by various ministries/departments;
- (f) if not, the reasons therefor;
- (g) whether open tender system is a must for purchase of personal computers; and
- (h) if so, the details with reasons for the same ?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO V. ADSUL)

(a): Yes, Sir.

(b) & (c): Yes, Sir. The generalised specifications finalised are aimed at catering to the general requirements of the indenting Departments/Offices.

(d) to (h): Yes, Sir. Rate Contracts are being regularly concluded since 15.12.1999. The last Rate Contract concluded was valid upto 8th July, 2003. Advertised Tenders for conclusion of fresh Rate Contracts are due for opening on 22.8.2003. Individual Central Government Departments can procure Personal Computers through DGS&D Rate Contracts without inviting tenders as per provisions under the General Financial Rules.